

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 126
(IB)-477(PB)/2017

IN THE MATTER OF:

Au Small Finance Bank Ltd. Applicant/petitioner

Vs.

Prabhu Shanti Real Estate Pvt. Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 13.12.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant/petitioner: Mr. Akash Jandial, Mr. Rahul Shukla,
Adv. for RP.

For the respondent Mr. Pritpal Singh Nijjar, Adv.
Mr. Sangkrit Ray Chaudhari, Proxy counsel for
Mr. Neeraj Khapra, Adv. for Home buyers.

ORDER

CA-1028(PB)/2018

Mr. Nijjar, learned counsel for the non-applicant- respondent states that reply to the application may be permitted to be filed in the registry during the course of the day and a copy thereof has been furnished to the counsel for the applicant. We grant permission to file the reply in the registry.

List for arguments on 17.12.2018.

CA-1309 & 1310(PB)/2018

Objections of the home-buyers have been filed to the application and a copy thereof has been furnished to the counsel opposite.

List for arguments on 17.12.2018.

CA-1148(PB)/2018

List for arguments on 17.12.2018.

Sd/
(M.M.KUMAR)
PRESIDENT

Sd/
(S. K. MOHAPATRA)
MEMBER (TECHNICAL)